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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Review Application No. 59 of 2000

In

Original Application No. 60 of 1995

Allahabad this the 67/1 day of November, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)  
Hon'ble Mr.S. Biswas, Member (A)

Madan S/o Sri Mewa Lal, R/o 406-D, Vikas Colony,  
 Gorakhpur.

Applicant

By Advocates Shri B. Tiwari

Versus

Union of India and Others

Respondents

O R D E R ( By Circulation )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The petitioner Shri Madan Lal has preferred this review petition no.59 of 2000 to review the order dated 20.7.2000 passed in M.A.No.2982/2000 to restore the connected O.A.No.60 of 1995. As per impugned order, the delay condonation application of the applicant was not allowed and consequently the application to restore the dismissed O.A. was also rejected.

2. On perusal of record, it is found that the impugned order was passed after having considered the ground for which condonation of delay was sought and the grounds mentioned were found not to be satisfactory.

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Now through this review petition the applicant has mentioned fresh grounds to re-open the matter. It is quite evident from the record that the impugned order does not suffer from any apparent or patent mistake of law or fact and, therefore, needs no review. It is also to be observed that the matter cannot be re-opened on fresh facts. The review petition is dismissed accordingly.

S. Basu

Member (A)

S. C. Majumdar

Member (J)

/M.M./